1	2	3	4
19.	Jammu and Kashmir	261452	28494
20.	Punjab	79203	7223
21.	Uttarakhand	109805	12927
22.	Arunachal Pradesh	14086	1580
23.	Manipur	17291	1506
24.	Meghalaya	51857	5060
25.	Mizoram	37923	3983
26.	Nagaland	42140	4554
27.	Sikkim	17299	1693
28.	Tripura	51224	5672
29.	Andaman and Nicobar	3894	354
30.	Dadra Nagar Haveli	198	18
31.	Daman and Diu	803	73
32.	Goa	7700	700
33.	Lakshadweep	1012	92
34.	Puducherry	27397	2059
	Grand Total	52567122	4664593

Pending payment under MGNREGS

1392. SHRI RAJ BABBAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that wages and compensation to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) are not being paid in time in various States;
 - (b) if so, the details thereof and the reasons therefor, and
- (c) the outstanding amount which is to be paid to the workers under MGNREGS by Central as well as State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) During the current Financial Year 2018-19 (as on 25.07.2018), around 92% pay orders have been generated within 15 days from the date of closure of the Muster Roll. The delay in payment of wages are due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, generation of wage list, Fund Transfer Order (FTO), etc.

As per the provisions under Para 29 of Schedule-II of the MGNREGA, the compensation for delay in payment of wages is paid to the workers. In the financial year 2017-18, ₹ 6.32 crore has been paid by the State Government as compensation for delay in payment of wages.

(c) MGNREGA is a demand driven wage employment programme and fund release to States/UTs is a continuous process and Central Government is making funds available keeping in view the demand for work. As per Management Information System (MIS) for the financial year 2017-18, the payable amount for delay compensation was ₹ 8.58 crore out of which ₹ 6.32 crore was paid by the State Government and the unpaid amount is ₹ 2.26 crore.

Job creation under MGNREGA

†1393. DR. SATYANARAYAN JATIYA: Will the Minister of RURAL DEVELOPMENT be pleased to state the details of special measures taken for creation of employment alongwith description of works carried out in the rural areas of the country and the details of jobs being provided under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and annual employment working days alongwith rate of daily remuneration during the year 2017-18, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven programme having bottom up approach. Planning and priority are set at the Gram Sabha level. The Government is actively engaged with the State Government in establishing systems that ensure provision of work as per demand. To generate awareness about the provisions of the Scheme and to provide adequate employment opportunities to rural households under MGNREGS, all States/UTs have been requested to (i) initiate appropriate Information Education and Communication (IEC) campaigns including wall paintings for wide dissemination of the provisions of the Act, (ii) expand scope and coverage of demand registration system to ensure that demand for work under MGNREGA does not go unregistered, (iii) prepare plans in a participatory mode and approve them in the Gram Sabha, and (iv) prepare realistic labour budget by the State.

[†] Original notice of the question was received in Hindi.